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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 1144/96

Date of Decision: 4.12.1996

BETWEEN:

S.Suresh and Smt. G.V. Varalakshmi .. Applicants

AND

1. The Chief General Manager,
Tele Communications, A.P.Circle,
Hyderabad.

2. The District Telecom Manager,
Ongole, Prakasam District.

3. The Superintendent,
Telegraphic Traffic,
Nellore Division, Nellore.

4. The Assistant Superintendent,
Telegraphic Traffic,
Telegraphic Office, Ongole.

.. Respondents

.....

Counsel for the Applicants: Mr. A. V. Rama Rao

Counsel for the Respondents: Mr. V. Vinod Kumar

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CORAM

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: MEMBER (JUDL.)

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JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.)

Heard Sri Rama Rao for the applicant and Mr. Vinod Kumar for the respondents.

The applicant in this OA while working as part-time Mazdoors are stated to be screened and sent for training for absorption in Group-D posts. It is further stated that orders were issued for posting them in regular Gr.D post by memo No.E/GR-D/RECTT/94-95/32 Dt.2.2.95 (Annexure-II Page-13) but they were not posted against regular Gr.D post yet. Applicant

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No.1 has filed his representation Dt.8.1.96 (Annexure-5 of the OA). The applicant No.2 also had filed representation Dt.20.3.96 (Annexure-9 of the OA). It is further stated that ~~g~~ both these representations are yet to be disposed of.

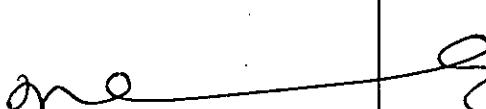
This OA is filed praying for a direction to implement the orders issued vide letter No.E/GR.D/RECTT/94-95/32 dated 2.2.95 (Annexure-3, page-13) ^{by the} ~~at~~ ⁱⁿ Nellore for Group-D posts with effect from 20.2.95 as they are eligible as per conditions stipulated in letter No.E/GR.D/Rectt./94-95/1 Dt.30.9.94 ~~at~~ Nellore.

As the representations are still pending it is justifiable to give a direction to R-1 & R-2 to dispose of ~~the representations~~ ^{expeditious} on the basis of ~~extended~~ rules expeditiously, preferably within 3 months from the date of receipt of a copy of this order.

The OA is disposed of in terms of above direction.
No costs.

(Registry to send the OA along with the annexure/judgement to R-1 & R-2.)


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.) *AP*


(R. RANGARAJAN)
MEMBER (ADMN.)

Date: 4th December 1996
Dictated in the open court

KSM

Amul
76-12-96
D.R. (S)